

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. IA(I.B.C)/2287(MB)2024
IN
C.P. (IB)/1262(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: State Bank of India
VS
R.J. Biotech Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Ld. Counsel for the Applicant/ Liquidator present through physical mode (the appearance not marked in the attendance sheet).
IA-2287/2024
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 by the Applicant seeking to place on record the Asset Memorandum of the Corporate Debtor. The same is taken on record to that effect.
3. The present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)